

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

IA(I.B.C)/1884(CH)2023, IA(I.B.C)/90 (CH)2024
IA(I.B.C)/96 (CH)2024, IA(I.B.C)/97 (CH)2024
IA(I.B.C)/98 (CH)2024, IA(I.B.C)/441 (CH)2024
In
CP (IB) No.149/Chd/Pb/2022
(Admitted)

IN THE MATTER OF:
Central Bank of India

...Petitioner-Financial Creditor

Versus

SEL Textile Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 60(5), IBC 2016
Rule 11 of NCLT, 2016

Order delivered on 16.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 27.05.2024.

Sd/-

Court Officer